

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 140 OF 2015

Dated: 12th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Jaipur Metro Rail Corpn. Ltd. ...Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission &Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Tabrez Malwat

Counsel for the Respondent(s) : Mr. R. K. Mehta,
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R-1

Mr. Ajatshatru S. Mina for R.2 to 4

ORDER

Learned counsel for the State Commission submits that he does not wish to file any reply. Learned counsel for Respondent Nos. 2 to 4 seeks three weeks time to file reply. He may file the same on or before 04.03.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 18.03.2016 after serving copy on the other side.

List the matter on **29.03.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**